

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.4527/2015

New Delhi this the 9th day of March, 2017

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)

Shri Kaptan Singh (Aged about 59 years)
S/o Late Shri Mehar Singh
Working as Fitter (Auto),
O/o Delhi Environment Management Services,
South Delhi Municipal Corporation,
Najafgarh Zone Auto Workshop,
Dwarka Sector-9 (Near Metro Station Sector-9),
New Delhi-110075
R/o H.No.88 MCR, Opposite Power House,
Sheetal Nagar,
Jhajhar Road,
Rohtak, Haryana.

....Applicant

(By Advocate: Shri A.K. Bhakt)

Versus

Delhi Municipal Corporation,
Through
The Commissioner,
South Delhi Municipal Corporation,
Shyama Prasad Mukharjee (SPM),
Civic Centre, Minto Road, Jawaharlal
Nehru Marg, New Delhi.

.... Respondents

(By Advocate: Mrs. Anupama Bansal)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J):

Noticing that the applicant, without enclosing copy of the representation dated 05.01.2015, said to have been made, has filed the OA, and while granting permission to file the same, this Tribunal listed the OA on 09.03.2017 subject to payment of cost of Rs.1000/- to the

CAT Bar Association (Library Fund). He has neither paid the cost nor filed the copy of the representation.

2. In the circumstances, the OA is dismissed for non-prosecution. However, the applicant is at liberty to file a fresh OA, if so advised, enclosing all the necessary documents.

(P.K. BASU)
Member (A)

(V. AJAY KUMAR)
Member (J)

cc.